

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s SUPREME FINEFAB PVT LTD

SN	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	M/s Supreme Finefab Pvt Ltd
2.	Date of incorporation of Corporate Debtor	01/06/1993
3.	Authority under which Corporate Debtor is incorporated / registered	RoC-Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U17119GJ1993PTC019577
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Plot No.823/2, Road No.8, GIDC, Sachin Surat GJ 394230 IN
6.	Date of closure of Insolvency Resolution Process	12/09/2021
7.	Liquidation commencement date of Corporate Debtor	08/10/2021 (Order published on NCLT website on 09/10/2021)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Vikas Prakash Gupta IBBI/IPA-001/IP-P00501/2017-18/10889
9.	Address and e-mail of the liquidator, as registered with the Board	Address: G-19, Shreewardhan Complex, Mezzanine Floor, Besides Landmark Building, Ramdaspath, Wardha Road, Nagpur, Maharashtra, 440010. Email: vikas.gupta@bngca.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: G-19, Shreewardhan Complex, Mezzanine Floor, Besides Landmark Building, Ramdaspath, Wardha Road, Nagpur, Maharashtra, 440010. Email: liquidator.supremefinefab@gmail.com liqoffice.supremefinefab@gmail.com
11.	Last date for submission of claims	08/11/2021

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of liquidation of the M/s Supreme Finefab Pvt Ltd on 08/10/2021 (Order published on 09/10/2021).

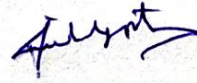
The stakeholders of M/s Supreme Finefab Pvt Ltd are hereby called upon to submit their claims with proof on or before 08/11/2021, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date: 13/10/2021

Place: Nagpur



Vikas Prakash Gupta

Liquidator

IBBI/IPA-001/IP-P00501/2017-18/10889

